

FIR no. 021925/2020
PS Pandav Nagar
State vs. Unknown
U/s 379 IPC

10.09.2020

Due to outbreak of Coronavirus and in view of directions issued by Hon'ble High Court of Delhi vide order bearing no.417/RG/DHC/2020 dated 27.08.2020 and by Ld. District @ Sessions Judge (East) vide order bearing no.5576-94/Judl.Br.East/KKD dated 29.08.2020, the proceedings are held through Video Conferencing by using the App Cisco Webex.

This is an application for release of vehicle no. DL 7S CJ 0927 on superdari to the applicant Dev Kumar.

Present Ld. APP for the State.

Sh. Chitranjan Das, Ld. Counsel for the applicant.

IO has not raised any objection to the release of the vehicle in question to the applicant as the same is not required for any further investigation.

Keeping in view the report of IO and law laid down by the Hon'ble High Court of Delhi in case titled as "**Manjit Singh vs. State**" **Criminal MC No.4485/2013, and Crl. M.A. No.16055/2013** wherein inter alia the law laid down by Hon'ble Supreme Court of India in case titled as **Sunderbhai Ambalal Desai and C.M.Mudaliar Vs.State of Gujrat: (2002) 10 SCC 283** has been reiterated, accordingly, IO as well as SHO of the concerned PS are directed as under:

1. to release the above mentioned vehicle to registered owner subject to preparing detailed proper panchnama of above mentioned vehicle,
2. take photographs of above mentioned vehicle from all possible angles including engine number and chasis number and file the same alongwith final report,
3. to get panchnama and photographs of above mentioned vehicle attested and countersigned by complainant/affected party as well as by registered owner and IO.

Application moved by the applicant stands disposed off accordingly.

IO/SHO is directed to do the needful.

Copy of the order be given dasti, as prayed.


(Rajinder Kumar)

CMM(East) KKD Courts Delhi/ 10.09.2020